Annexure – 2 Name of the corporate debtor: Nirmal Lifestyle Realty Private Limited; Date of commencement of CIRP: 6 December 2021.; List of creditors as on: 27 August 2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor					Details of claim	m admitted	Amount of	Amount of any	Amount of claim	Amount of claim under	Remark s, if		
		Date of	Amount claimed	Amount of claim	e of	Amount covered by	Amount covered by	Whet her	% voting share in	continge nt claim	mutual dues, that	not admitte	verification	any
		recei pt		admitted	clai m	security interest	guarantee	relat ed	CoC		may be set-off	d		
								part y?						
1.	Aasan Corporate Solutions Private Limited		6,60,40,11,424	6,60,40,11,424	Secured	6,60,40,11,424	6,60,40,11,424	No	100%	0	0	0	0	

Annexure – 3
Name of the corporate debtor: Nirmal Lifestyle Realty Private Limited; Date of commencement of CIRP: 6 December 2021; List of creditors as on: 27 August 2022
List of operational creditors (Workmen)

(Amount in₹)

Sl. No.	Name of authorised	Num ber	Identificat ion	Details of receiv		Details of claim admitted				Amount of contingent	Amount of any mutual	Amount of claim under	Amount of claim not	Remarks, if any
	representative, if any	of work man	No.	Date of receipt	Amount claimed	Amount of claim Admitted	Natureof claim	Wheth er relate d party?	% voting sharein CoC, if applicable	claim	dues, that may be set-off	verification	admitted	, and the second
1	Sandesh Raut	575	-	03.01.2022	98,49,40,577	62,44,43,284	Unsecured	No	0	0	0	0	36,04,97,293	Refer Note 1
2	Naresh Kadam	101	-	26.08.2022	21,01,54,205	16,46,63,461	Unsecured	No	0	0	0	0	4,54,90,744	Refer Note 2

Note 1:

Out of the total amount of INR 98,49,40,577.00 submitted, claim of INR 62,44,43,284.00 has been admitted. The balance amount of claim of INR 36,04,97,293.00 has not been admitted on the following grounds:

- 1. At the outset, the balance claim amounting to INR 36,04,97,293.00 comprises of the following 3 heads:
 - a) Gratuity upto 2019
 - b) Interest @10% p.a. on Gratuity from the date of retirement upto December 2021
 - c) Interest on unpaid salary/wages @ 10% p.a. upto December 2021
- 2. The balance claim does not form part of the books of accounts of the Corporate Debtor and none of the amounts forming part of the balance claim are reflecting as being due/payable by the Corporate Debtor.
- 3. As per the books of accounts of the Corporate Debtor, there is no separate and independent Gratuity Fund created for payment of gratuity to the workmen. In this respect, we draw reference to the decision of the Hon'ble National Company Law Appellate Tribunal in Savan Godiwala vs. Apalla Siva Kumar [2020 SCC OnLine NCLAT 191] wherein the Hon'ble NCLAT has ruled that no provision can be made for payment of Gratuity to workers in the absence of a previous separate Gratuity Fund being available. This being so, in the event of liquidation of the Corporate Debtor, the Workmen would in any event not be entitled to their claim towards Gratuity owing to the absence of a separate Gratuity Fund.
- 4. The interest on wages is claimed @ 10% p.a. from the date of order i.e. 21.11.2019 upto December 2021. However, this interest amount is neither supported with any document nor the court order grants the same. In absence of any contractual right to interest or order from the any Court, the RP shall not be in position to admit such claim.
- 5. Pursuant to Section 18 of the Code, the Resolution Professional's duties are inter alia restricted to "receive and collate all the claims submitted by creditors to him". In the present case, the Resolution Professional cannot, in law, adjudicate upon the balance claim of workmen merely on the basis of charts or excel sheets and in absence of cogent documentary proof in support of the balance claim.

In view of the above reasons and explanations, acceptance of the balance claim of INR 36,04,97,293.00 in the absence of documents/material/court orders etc. in support of the workmen's claim towards gratuity, interest on gratuity and interest on unpaid salary/wages would amount to adjudication of the balance claim, which is impermissible in law and hence the balance claim INR 36,04,97,293.00 cannot be admitted.